

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday, 28<sup>th</sup> day of September Two Thousand And Twenty

**PRESENT:**

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)  
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

O.A.310/407/2020

K.V. Deepthi,  
W/o. P.P. Jayaraj,  
Puthiya Parambath House,  
Near Anganvadi,  
Cherukallai (PO) New Mahe,  
Mahe- 673310.

.....Applicant

(By Advocate: M/s. Giridhar & Sai)

Vs.

1. Union of India Rep. by the  
Chief Secretary to Government,  
Government of Puducherry,  
Chief Secretariat,  
Puducherry-605 001;
2. Secretary to Government (Education),  
Government of Puducherry,  
Chief Secretariat,  
Puducherry-605 001;

3. The Director,  
Directorate of School Education,  
"A" Block, 1<sup>st</sup> Floor,  
Perunthalaivar Kamaraj Centenary  
Educational Complex, 100 ft. Road,  
Anna Nagar, Puducherry- 605 005;
4. The State Project Director,  
Directorate of School Education,  
Samagra Shiksha, "B" Block, V Floor,  
Perunthalaivar Kamaraj Centenary  
Educational Complex, 100 ft. Road,  
Anna Nagar, Puducherry- 605 005;
5. The Regional Administrator-cum-DPO,  
Samagra Shiksha,  
Mahe- 673310  
...Respondents.

(By Advocate: Mr. Syed Mustafa)

**ORDER**

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

This OA is filed by the applicant seeking the following reliefs:-

"(i) to call for the records pertaining to the recruitment notification dated 07.09.2020 and quash the same in so far as prescribing age limit as "not exceeding 30 years which is relaxable for OBC, SC, Persons with Disability, MSP, Ex-Servicemen etc in accordance with instructions/orders issued by the Government of India";

(ii) to direct the Respondents to appoint the applicant to the post of Language Teacher (Malayalam) in the Government Schools of Mahe region pursuant to Notification dated 07.09.2020 on contractual basis, with all consequential benefits;

(iii) to award costs and pass such further and other orders as may be deemed and proper and thus render justice."

2. Heard Ms. Y. Kavitha, Learned Counsel for the applicant and Mr. Syed Mustafa, Learned Counsel appearing for the

respondents on advanced notice issued to the respondents and perused the OA and all the documents.

3. The applicant does not fulfill the eligibility age criteria and she has not shown any provision of law to support her case, as such if this application is entertained, it would open flood gate of frivolous litigations. Hence, the OA is dismissed. No costs.

(C.V. SANKAR)  
MEMBER(A)

(S.N. TERDAL)  
MEMBER(J)

28.09.2020

Asvs